

No.GOB(I) 1/2023

**HIGH COURT OF KARNATAKA,
BENGALURU,
DATED: 2ND AUGUST, 2023.**

NOTIFICATION

Sri. Santhosh Gajanan Bhat, District Judge, OOD, Additional Secretary to Government, Department of Law, Justice and Human Rights, Vidhana Soudha, Bengaluru, is transferred and posted as LXXXI Addl. City Civil and Sessions Judge, Bengaluru City (Special Court exclusively to deal with criminal cases related to elected Former and Sitting MPs/MLAs in the State of Karnataka) (Vacant Court) (ON REPATRIATION), in the interest of public service, to take effect immediately.

BY ORDER OF THE HIGH COURT

Sd/-

(K.S.BHARATH KUMAR)
REGISTRAR GENERAL

To,

The Compiler, Karnataka Gazette, Bengaluru, for favour of publication in the next issue of Gazette in Part-II, Section 2, through the Nodal Officer (e-Gazette), High Court of Karnataka, Bengaluru.

Copy forwarded for information and necessary action to:-

- 1 The Prl. City Civil and Sessions Judge, Bengaluru City, the Chief Judge, Court of Small Causes, Bengaluru, the Prl. Judge, Family Court, Bengaluru and all the Prl. District and Sessions Judges in the State.
- 2 Sri. Santhosh Gajanan Bhat, District Judge, OOD, Additional Secretary to Government, Department of Law, Justice and Human Rights, Vidhana Soudha, Bengaluru, with a direction to get himself relieved from the present charge of his post on receipt of necessary repatriation and appointment orders from the Government and then proceed to take charge of his new post immediately.
- 3 The LXXXI Addl. City Civil and Sessions Judge, Bengaluru City (Special Court exclusively to deal with criminal cases related to elected Former and Sitting MPs/MLAs in the State of Karnataka).

- 4 The Accountant General in Karnataka, Bengaluru.
- 5 The A.R (S.S)-cum-P.S. to Hon'ble the Chief Justice.
- 6 All the Private Secretaries to the Hon'ble Judges.
- 7 The Registrar General/Registrar (Vigilance)/Registrar (Judicial)/Registrar (Recruitment)/Registrar (Administration)/Registrar (Protocol and Hospitality)/Registrar (Computers)/Registrar (Infrastructure and Maintenance)/Registrar (Statistics and Review) and Secretary to Hon'ble the Chief Justice.
- 8 The Additional Registrar General, Dharwad and Kalaburagi Benches.
- 9 The Central Project Co-ordinator of this office with a request to web-host the notification on the official website of the High Court.
- 10 The Director, Karnataka Judicial Academy, Bengaluru.
- 11 The Director, Arbitration Centre – Karnataka (Domestic and International), III Floor, Khanija Bhavan, Race Course Road, Bengaluru.
- 12 The Director, Bangalore Mediation Centre, Nyaya Degula, H.Siddaiah Road, Bengaluru.
- 13 The Member Secretary, Karnataka State Legal Services Authority, Nyaya Degula, Bengaluru.
- 14 The Member Secretary, High Court Legal Services Committee, High Court Building, Bengaluru.
- 15 The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
- 16 The Prl. Secretary to Government of Karnataka, Department of Law, Justice and Human Rights, Vidhana Soudha, Bengaluru.
- 17 The Prl. Secretary to Government of Karnataka, DPAR, Vidhana Soudha, Bengaluru.
- 18 The General Secretary, Karnataka State Judicial Officers Association, J1D-703, National Games Housing Complex, Koramangala, Bengaluru-47.
- 19 The President, Karnataka State Judicial Officers Co-operative Credit Society, City Civil Court Complex, Bengaluru City.
- 20 The Section Officers of GOB-II/RSB/HVC/HCE/HCB/HCA-I/HCL/DJBS/DJA-I/DJA-II/DJA-III Branches of this office.
- 21 Spare copies.

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